

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A NO. 752 OF 2024

IN THE MATTER OF

Brijesh Singh Ladwal

..... Applicant

VERSUS

Union Territory of Chandigarh & Ors

..... Respondents

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Filed by



(Sachar Anand)

Advocate for the Respondent No. 7

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Place: New Delhi

Dated: 28-04-2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

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..... Respondents

REPLY AFFIDAVIT ON BEHALF OF MUNICIPAL CORPORATION, MOHALI, RESPONDENT NO. 7

I Parminder Pal Singh Sandhu, Commissioner, Municipal Corporation Mohali, at Sector-68, Sahibzada Ajit Singh Nagar, Punjab-160062 do hereby solemnly affirm and declare as under:-

1. That I am well conversant with the facts and circumstances of the case and competent to swear this affidavit.
2. That I have read and understood the contents of the Original Application and I specifically deny the contents of the same, save and except those, which are specifically admitted herein.
3. That it is most humbly submitted that the violation as alleged in the present OA does not relate to Municipal Corporation



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Mohali/Respondent No.7 and neither any averment nor any allegation has been made/raised by the applicant against the answering respondent in the present OA.

4. That even in the Interim report of Joint Committee dated 30.09.2024 and Final report dated 23.01.2025 filed by the Joint Committee as per the order of the Hon'ble Tribunal no allegation regarding the violation of norms by the answering respondent/Municipal Corporation Mohali has been made. It is pertinent to mention here that in the aforesaid Reports not a single recommendation has been given by the Joint Committee with respect to the answering respondent.
5. That the main prayer of the applicant is regarding the dumping of the solid waste in the Sukhana Choe, an inter-state drain following in the State of Punjab after entering from Chandigarh. The Sukhana Choe does not follow within the limits of the Municipal Corporation Mohali and hence Municipal Corporation Mohali is not the necessary party in the present OA.
6. That no relief under the prayer clause had been made/raised by the applicant against the Municipal Corporation Mohali nor any specific allegation has been made against the answering respondent.



7. That the prayer of the applicants is not against the answering respondent and the answering respondent is not a necessary party in the present OA and hence the name of the Respondent no.7 be deleted from the array of the parties in the present Original Application.

It is most respectfully prayed that this Hon'ble Court may be pleased to dismiss the present OA against the answering respondent.



**Commissioner
DEPONENT
Municipal Corporation
S.A.S. Nagar (Mohali)**

VERIFICATION

Identified the Deponent

*(Hiteshwar Singh Bains)
Legal Clerk*

Verified at Mohali on this 23rd day of April, 2025, that the facts stated in the above affidavit are true as per the information derived from the official record and to best of my knowledge and belief. No part of it is false and nothing material has been concealed there from.



DEPONENT

**Commissioner
Municipal Corporation
S.A.S. Nagar (Mohali)**

Verified that the above statement is made on solemn affirmation before me this 23rd day of April, 2025, at Mohali, of Municipal Corporation S.A.S. Nagar (Mohali) who has Legal Clerk s person. No. & year of registration 2023 Serial No. & date of entry 2246 S.A.S. Nagar (Mohali) 23.04.2025

ATTESTED

RMS 23.04.2025

**RAGHBIR SINGH
Advocate & Oath Commissioner
S.A.S. Nagar (Mohali)**

VAKALATNAMA
BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, PRINCIPAL BENCH, NEW DELHI
O.A NO. 752 OF 2024

In the matter of;

Brijesh Singh Ladwal

Petitioner/Appellant

Versus

Union Territory of Chandigarh & Ors

Respondent/Defendants

KNOW ALL by these presents that I/We, the undersigned, appoint Shri **SANCHAR ANAND, Advocate** to be Advocate for me/us, the Petitioner/Appellant/ Respondent in the above mentioned case, to do the following Acts, Deeds and Things or any of them, that is to say:-

1. To Act, appear and plead in the above-mentioned case in this Court or any other Court in which the same may be tried or heard in the first instance or in Appeal or by way of Letters Patent Appeal, or Review or Revision or Execution or at any other stage of its progress until its final decision.

2. To present Pleadings, Appeals, Letters Patent Appeals, Cross-objections or Petitions for Execution, Review or Revision, Withdrawal, Compromise or other Petitions or Affidavits or other documents as shall be deemed necessary or advisable for the prosecution of the said case in all its stages.

3. To withdraw or compromise the said case or to submit to arbitration any differences or disputes, that shall or may arise touching or in any manner relating to the said case.

4. To receive money and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

5. To employ any other Legal Practitioner authorising him to exercise the powers and authority hereby conferred on the Advocate whenever he may think fit to do so.

AND I/WE hereby agree to certify whatever the Advocate or his substitute shall do in the said case and in its course.

AND I/WE hereby agree not to hold the Advocate responsible for the result of the said case in the event of his absence from the Court when the said case is pending.

AND I/WE hereby agree that in the event of the Advocate's absence, the Fee agreed by me/us to be paid to the Advocate shall be entitled to withdraw from the Prosecution if the same is paid.



AND I/WE hereby agree that the Advocate will be eligible to appear for me/us if the case is transferred to any other Court from the present Court or if the Court sits at any other place other than its normal place of sitting and I/We will be liable to pay additional Fee.

IN WITNESS WHEREOF, I/WE do hereby set my/our hand to these presents, the contents of which have been read by me/us and explained to me/us.

This the 23rd day of April 2025.

Accepted & Identified & Certified

Sanchar Anand

Anan Kumar

(SANCHAR ANAND & SHIV KUMAR & AMAN KUMAR THAKUR)

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Commissioner
Municipal Corporation
S.A.S. Nagar (Mohali)

Advocate(s) FOR THE PETITIONER/RESPONDENT
P/1098/98 & D/213/2012 & D/1992/2022
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Lajpat Nagar- IV, New Delhi- 110024
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Email: - sanchar_anand@yahoo.co.in

(Parminder Pal Singh Sandhu)
Respondent No.7